

RATIFEID MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 12/81 SCHEDULED TO BE HELD ON 11.09.2012 BUT ACTUALLY HELD ON 21.09.2012.

The Meeting No. 12/81 of Norms Committee-II was held on 21.09.2012 for the licensing year 2012-13 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D.Ghosh, Addl. I.A.	MOS
2.	Shri S.K.Jain, D.O.	DIPP
3.	Shri Gajraj Singh, Sr. D.O.	DHI
4.	Shri Parveen Sharma, Dy. DG	DGFT
5.	Shri Raman Kumar, FTDO	DGFT

1	Case No.:27/5/81-ALC2/2012	Party Name:JINDAL SAW LTD	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Approved
	HQ File :01/81/050/00094/AM13/	RLA File :05/24/040/00034/AM09/	Lic.No/Date:0510219331 15.04.2008	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 21.9.12 as under:- - Net weights of 9471 MT, 3689 MT & 1600 MT may be specified with the quantities of export products at Sl. No. 1, 2 & 3 respectively. - Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as applied for on net to net basis. - Net weight of 185 MT may be specified with the quantity of import item at Sl. No. 4 and its quantity may be allowed as applied for on net to net basis.				

4. Quantities of import items at Sl.No. 5 & 6 may be allowed as applied for i.e. 24 MT & 6141 ltrs. respectively.
5. Quantity of import item at S.No.7 may be allowed as 779 MT inclusive of 5 % wastage.
6. Description of import item at Sl. No. 10 may be corrected as "HCFC-141B"
7. Quantities of import items at S.Nos. 8, 9 & 10 may be allowed as 488.96 MT, 645.09 MT & 77.46 MT respectively inclusive of 10% wastage.
8. Quantity of import item at S.No.11 may be allowed as 30.91 MT inclusive of 5% wastage

R/A may take suitable consequential action accordingly.

2	Case No.:13/25/81-ALC2/2009	Party Name:RPG CABLES LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Reject
	HQ File :01/81/050/00176/AM10/	RLA File :03/95/040/00184/AM10/	Lic.No/Date:0310537350 11.09.2009	Defer Date:
	Decision : NC observed that reply of the firm is still awaited after several reminders hence decided to reject the case on ground of non submission of reply. R/A may take suitable consequential action accordingly.			

3	Case No.:17/33/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00296/AM10/	RLA File :05/23/040/00092/AM10/	Lic.No/Date:0510252108 09.11.2009	Defer Date: 23.10.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 23.10.2012.			

4	Case No.:3/43/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Reject
	HQ File :01/81/050/00418/AM10/	RLA File :05/23/040/00135/AM10/	Lic.No/Date:0510255677 06.01.2010	Defer Date:
	Decision : NC observed that similar cases of M/s BHEL, Noida were considered in NC-I in its meeting No. 12/13 dated 04.09.2012 and the decision of NC-I is reproduced below:- This case was considered in detail in the Norms Committee. The representative of DHI explained that in this case the items which are being imported are being supplied as such and there is no manufacturing activity involved. These are being imported by BHEL, Noida Office and they only are supplying these imported items directly to the project sites. The imported items are not being sent to any of their manufacturing facilities for carrying out any manufacturing activity. The Committee took into consideration the clarification already issued by PIC in its meeting No.11/AM12 dated: 27-01-2012 in the case of M/s Instrumentation Ltd and also Policy Circular No.50 dated 28.12.2011. Policy Circular 50 explicitly clarifies that if the goods are imported and supplied as such, then such supplies do not amount to deemed exports and hence deemed export benefits will not be admissible. In view of this, the Committee decided to reject this case. NC-II in its meeting decided to take similar action and thus rejected this case. R/A may take necessary action accordingly.			

5	Case No.:23/29/81-ALC2/2010	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Approved
	HQ File :01/81/050/00266/AM11/	RLA File :05/23/040/00088/AM11/	Lic.No/Date:0510269341 29.07.2010	Defer Date:
	Decision :NC decided to ratify the norms of above authorisation as per written comments of DHI vide U.O. No. 3(94)/2010/TSW(B)/319 dated 18.09.2012 in r/o similar authorizations of the same firm as under:- Import item No. 1&2: Enamel Copper wire:- 1.01 kg/kg content in the export product. Import item No. 3: CRNGO EI Laminations:- 1 kg/kg content considering laminations as component. The quantity of import is to be accounted for as per above norms. RA may take necessary action accordingly.			

6	Case No.:17/23/81-ALC2/2010	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00172/AM11/	RLA File :03/95/040/00333/AM11/	Lic.No/Date:0310589907 27.08.2010	Defer Date: 23.10.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 23.10.2012.			

7	Case No.:63/29/81-ALC2/2010	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Reject
	HQ File :01/81/050/00306/AM11/	RLA File :09/24/040/00285/AM11/	Lic.No/Date:0910043872 11.10.2010	Defer Date:
	Decision :NC decided to withdraw the above case as the above case was already rejected in NC M.No.09/81 dated 31.07.2012.			

8	Case No.:20/42/81-ALC2/2010	Party Name:JSW STEEL LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Approved
	HQ File :01/81/050/00467/AM11/	RLA File :03/94/040/00653/AM11/	Lic.No/Date:0310605144 08.12.2010	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(10)/2007-TW-Part II dated 21.09.2012 (copy enclosed). R/A may take suitable consequential action accordingly.			

9	Case No.:21/42/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Reject
	HQ File :01/81/050/00468/AM11/	RLA File :05/23/040/00259/AM11/	Lic.No/Date:0510280963 05.01.2011	Defer Date:
	Decision : NC observed that similar cases of M/s BHEL, Noida were considered in NC-I in its meeting No. 12/13 dated 04.09.2012 and the			

decision of NC-I is reproduced below:-

This case was considered in detail in the Norms Committee. The representative of DHI explained that in this case the items which are being imported are being supplied as such and there is no manufacturing activity involved. These are being imported by BHEL, Noida Office and they only are supplying these imported items directly to the project sites. The imported items are not being sent to any of their manufacturing facilities for carrying out any manufacturing activity. The Committee took into consideration the clarification already issued by PIC in its meeting No.11/AM12 dated: 27-01-2012 in the case of M/s Instrumentation Ltd and also Policy Circular No.50 dated 28.12.2011. Policy Circular 50 explicitly clarifies that if the goods are imported and supplied as such, then such supplies do not amount to deemed exports and hence deemed export benefits will not be admissible. In view of this, the Committee decided to reject this case.

NC-II in its meeting decided to take similar action and thus rejected this case.

R/A may take necessary action accordingly.

10	Case No.: 30/1/81-ALC2/2011	Party Name:BHUSHAN POWER & STEEL LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00609/AM11/	RLA File :02/24/040/00190/AM11/	Lic.No/Date:0210154305 02.02.2011	Defer Date: 23.10.2012
	Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to again remind the firm to expedite the reply. The case stands deferred and to be re-listed on 23.10.2012.			

11	Case No.: 5/1/81-ALC2/2011	Party Name:BHANDARI FOILS & TUBES LIMITED,	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status: Reject
	HQ File :01/81/050/00005/AM12/	RLA File :03/94/040/00961/AM11/	Lic.No/Date:0310613860 03.02.2011	Defer Date:
	Decision : NC observed that reply of the firm is still awaited after several reminders hence decided to reject the case on ground of non submission of reply. R/A may take suitable consequential action accordingly.			

12	Case No.: 38/1/81-ALC2/2011	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00617/AM11/	RLA File :04/24/040/00312/AM11/	Lic.No/Date:0410121962 25.02.2011	Defer Date: 23.10.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 23.10.2012.			

13	Case No.: 7/7/81-ALC2/2011	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status: Approved
	HQ File :01/81/050/00023/AM12/	RLA File :05/23/040/00342/AM11/	Lic.No/Date:0510286301 17.03.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(8)/2010-TW dated 21.09.2012 (copy			

enclosed).
R/A may take suitable consequential action accordingly.

14	Case No.:19/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Approved
	HQ File :01/81/050/00598/AM11/	RLA File :05/23/040/00358/AM11/	Lic.No/Date:0510286525 21.03.2011	Defer Date:
	Decision : NC decided to ratify the norms of above authorisation as per written comments of DHI vide U.O. No. 3(94)/2010/TSW(B)/319 dated 18.09.2012 as under:- Import item No. 1 : Enamel Copper wire:- 1.01 kg/kg content in the export product. Import item No. 2: CRNGO EI Laminations:- 1 kg/kg content considering laminations as component. The quantity of import is to be accounted for as per above norms. RA may take necessary action accordingly.			

15	Case No.:20/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Approved
	HQ File :01/81/050/00599/AM11/	RLA File :05/23/040/00360/AM11/	Lic.No/Date:0510286526 21.03.2011	Defer Date:
	Decision : NC decided to ratify the norms of above authorisation as per written comments of DHI vide U.O. No. 3(94)/2010/TSW(B)/319 dated 18.09.2012 as under:- Import item No. 1 : Enamel Copper wire:- 1.01 kg/kg content in the export product. Import item No. 2: CRNGO EI Laminations:- 1 kg/kg content considering laminations as component. The quantity of import is to be accounted for as per above norms. RA may take necessary action accordingly.			
16	Case No.:2/7/81-ALC2/2011	Party Name:THE TATA POWER COMPANY LTD	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00018/AM12/	RLA File :07/21/040/00946/AM11/	Lic.No/Date:0710078148 21.03.2011	Defer Date: 23.10.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 23.10.2012.			

17	Case No.:21/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Approved
	HQ File :01/81/050/00600/AM11/	RLA File :05/23/040/00359/AM11/	Lic.No/Date:0510286546 22.03.2011	Defer Date:
	Decision : NC decided to ratify the norms of above authorisation as per written comments of DHI vide U.O. No. 3(94)/2010/TSW(B)/319 dated 18.09.2012 as under:-			

18.09.2012 as under:- Import item No. 1 : Enamel Copper wire:- 1.01 kg/kg content in the export product. Import item No. 2: CRNGO EI Laminations:- 1 kg/kg content considering laminations as component. The quantity of import is to be accounted for as per above norms. RA may take necessary action accordingly.
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18	Case No.:22/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Approved
	HQ File :01/81/050/00601/AM11/	RLA File :05/23/040/00368/AM11/	Lic.No/Date:0510286547 22.03.2011	Defer Date:
	Decision : NC decided to ratify the norms of above authorisation as per written comments of DHI vide U.O. No. 3(94)/2010/TSW(B)/319 dated 18.09.2012 as under:- Import item No. 1&3 : Enamel Copper wire:- 1.01 kg/kg content in the export product. Import item No. 2&4: CRNGO EI Laminations:- 1 kg/kg content considering laminations as component. The quantity of import is to be accounted for as per above norms. RA may take necessary action accordingly.			

19	Case No.:23/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Approved
	HQ File :01/81/050/00602/AM11/	RLA File :05/23/040/00369/AM11/	Lic.No/Date:0510286548 22.03.2011	Defer Date:
	Decision : NC decided to ratify the norms of above authorisation as per written comments of DHI vide U.O. No. 3(94)/2010/TSW(B)/319 dated 18.09.2012 as under:- Import item No. 1 &3: Enamel Copper wire:- 1.01 kg/kg content in the export product. Import item No. 2&4: CRNGO EI Laminations:- 1 kg/kg content considering laminations as component. The quantity of import is to be accounted for as per above norms. RA may take necessary action accordingly.			

20	Case No.:24/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Approved
	HQ File :01/81/050/00603/AM11/	RLA File :05/23/040/00370/AM11/	Lic.No/Date:0510286549 22.03.2011	Defer Date:
	Decision : NC decided to ratify the norms of above authorisation as per written comments of DHI vide U.O. No. 3(94)/2010/TSW(B)/319 dated 18.09.2012 as under:- Import item No. 1&3 : Enamel Copper wire:- 1.01 kg/kg content in the export product. Import item No. 2&4: CRNGO EI Laminations:- 1 kg/kg content considering laminations as			

component.

The quantity of import is to be accounted for as per above norms.
RA may take necessary action accordingly.

21	Case No.: 63/1/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00642/AM11/	RLA File :25/24/040/00017/AM11/	Lic.No/Date:2510003192 31.03.2011	Defer Date: 23.10.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 23.10.2012.			

22	Case No.: 4/7/81-ALC2/2011	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00020/AM12/	RLA File :10/24/040/00128/AM11/	Lic.No/Date:1010042416 06.04.2011	Defer Date: 23.10.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 23.10.2012.			

23	Case No.: 8/7/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00024/AM12/	RLA File :05/23/040/00041/AM12/	Lic.No/Date:0510289690 04.05.2011	Defer Date: 23.10.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 29.8.2012 and decided to remind the firm for expediting their reply. The case stands deferred and to be relisted on 23.10.2012.			

24	Case No.: 13/14/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00090/AM12/	RLA File :05/23/040/00092/AM12/	Lic.No/Date:0510293233 14.06.2011	Defer Date: 23.10.2012
	Decision : The Committee noted that firm has not replied to deficiency letter and decided to remind the firm for expediting their reply. The case stands deferred and to be relisted on 23.10.2012.			

25	Case No.: 14/14/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00091/AM12/	RLA File :05/23/040/00103/AM12/	Lic.No/Date:0510293234 14.06.2011	Defer Date: 23.10.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 03.09.2012 and decided to remind the firm for expediting their reply. The case stands deferred and to be relisted on 23.10.2012.			

26	Case No.:2/28/81-ALC2/2011	Party Name:INDUSTRIAL METAL POWDERS (INDIA) PVT.LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Approved
	HQ File :01/81/050/00222/AM12/	RLA File :31/83/040/00079/AM12/	Lic.No/Date:3110049515 01.08.2011	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(161)/2011-ME dated 16.8.2012 as under:- Taking clue form SION C-1994 the import is allowed with 15 % wastage i.e as applied for by the firm. RA may take necessary action accordingly.			

27	Case No.:4/28/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Approved
	HQ File :01/81/050/00224/AM12/	RLA File :25/24/040/00011/AM12/	Lic.No/Date:2510003329 08.08.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(88)/2011-IPHW dated 16.3.2012 as under:- 1. Import item at Sl No. 1,2,3,7,8,9:- On net to net basis with accountability clause. 2. Import item at S.No. 4,5,6,10,11,12:- As applied for by the firm inclusive of 1% wastage. RA may take necessary action accordingly.			

28	Case No.:12/28/81-ALC2/2011	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00232/AM12/	RLA File :05/24/040/00172/AM12/	Lic.No/Date:0510300775 30.08.2011	Defer Date: 23.10.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.10.2012.			

29	Case No.:39/37/81-ALC2/2011	Party Name:SRI VAARU METALLURGICALS (PVT) LTD	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Approved
	HQ File :01/81/050/00326/AM12/	RLA File :07/24/040/00248/AM12/	Lic.No/Date:0710083151 12.10.2011	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(102)2011-ME dated 30.08.2012 as under:- The quantity of import item is allowed as 1.02 kg/kg content in export product in imported unit and as applied for by the firm. RA may take necessary action accordingly.			

	Case No.:40/38/83-ALC1/2011	Party Name:TUF METALLURGICAL PVT LTD	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Approved
	HQ File :01/83/050/00680/AM12/	RLA File :05/24/040/00222/AM12/	Lic.No/Date:0510304086	Defer Date:

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HQ File :01/81/050/00080/AM12/	RLA File :05/24/040/00223/AM12/	Lic.No/Date:0510304780 12.10.2011	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(2)/2012-TW dated 05.09.2012 on repeat basis as under:-			
<u>Export Item:</u>			
Sl. No.	Description	Quantity	
1.	Ferro Silico Calcium Cored Wire containing Ferro Silico Calcium 113.090 MT & CRCA Steel Strips 86.910 MT	200.00 MT	
<u>Import Items:</u>			
Sl. No.	Description	Quantity allowed	Remarks
1.	Ferro Silico Calcium Alloy Powder (containing Ca:28-33%, Si:57-65%, Fe:4% min and Al, Ti, P & S : traces)	113.090 MT	Net to net quantity allowed
2.	CRCA Steel Strips	86.910 MT	Net to net allowed

RA may take necessary action accordingly.

31	Case No.:18/41/81-ALC2/2011	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00363/AM12/	RLA File :13/24/040/00026/AM12/	Lic.No/Date:1310037288 24.10.2011	Defer Date: 23.10.2012
	Decision : NC observed that reply submitted by the firm is incomplete and hence decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O dated 21.09.2012 as under:-			
	- Net weight per KM of each Aerial Bunched Cables - Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. - Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be relisted on 23.10.2012.			

32	Case No.:16/41/81-ALC2/2011	Party Name:LEGENDS THE MERCHANT GROUP	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Approved
	HQ File :01/81/050/00361/AM12/	RLA File :05/23/040/00277/AM12/	Lic.No/Date:0510306599 25.10.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 21.09.2012 as under:-			
	- Description of export products at Sl. No. 1 & 2 may be modified as “ Stainless Steel 304 Grade perforated Sheets (No. of Holes: 625 Per Sq. Inch, Dia. of Holes: 0.7 mm)” - Quantity of import items at Sl. No. 1 & 2 may be allowed as 12332 Kgs. & 4111 Kgs. Respectively inclusive of 47.6 % wastage after 20 % recovery.			

RA may take necessary action accordingly.

33	Case No.:17/41/81-ALC2/2011	Party Name:HAVELLS INDIA LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Approved
	HQ File :01/81/050/00362/AM12/	RLA File :05/23/040/00266/AM12/	Lic.No/Date:0510306771 31.10.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 21.09.2012 as under:- - Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 10100 Nos. inclusive of 1 % wastage. - Quantities of import items at Sl. No. 2,3&4 may be allowed as 132600 Nos., 235620 Nos. &45900 Nos. respectively inclusive of 2 % wastage. - Quantities of import items at Sl. No. 5 to 10 may be allowed as 262600 Nos., 466620 Nos. 90900 Nos., 262600 Nos., 365620 Nos., & 90900 Nos. respectively inclusive of 1 % wastage. - Quantities of import item from Sl. No. 11 to 14 may be allowed as 1.05 gram/gram content in the export products. - Quantities of import items at Sl. No. 15 to 25 may be allowed as 181800 Nos., 149480 Nos. 27270 Nos., 5050 Nos., 149480 Nos., 27270 Nos., 5050 Nos., 50500 Nos., 50500 Nos., 5050 Nos. & 5050 Nos. respectively inclusive of 1 % wastage. - Quantity of import item at Sl. No. 26 may be allowed as 424320 Nos. inclusive of 2 % wastage taking clue from SIONs C-1925/1926. - Quantities of import items at Sl. No. 27 to 33 may be allowed as 94000 Nos., 57000 Nos. 18000 Nos., 416000 Nos., 25000 Nos., 2500Nos&2500 Nos. respectively on net to net basis taking clue from SIONs C-1925/1926. - Quantity of import item at Sl. No. 34 may be allowed as applied for i.e. 183600 Nos. inclusive of 2 % wastage taking clue from SIONs C-1925/1926. - Quantity of import item at Sl. No. 35 may be allowed as 1.05 gram/gram content in the export products. - Quantity of import item at Sl. No. 36 may be allowed on net to net basis. - Quantity of import item at Sl. No. 37 may be allowed as 1.05 ltr./ltr. content in the export products. - Quantities of import items at Sl. No. 38 to 46 may be allowed as 200900 Nos., 145440 Nos. 145440 Nos., 20200 Nos., 74740 Nos., 74740 Nos., 74740 Nos., 37370 Nos., & 74740 Nos. respectively inclusive of 1 % wastage. RA may take necessary action accordingly.			

34	Case No.:8/41/81-ALC2/2011	Party Name:JAIKISHANDASS MALL JUTE PRODUCTS (P) LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Withdraw
	HQ File :01/81/050/00353/AM12/	RLA File :02/24/040/00137/AM12/	Lic.No/Date:0210169396 22.11.2011	Defer Date:
	Decision : NC decided to withdraw the above case as the above case was already rejected in NC M.No.11/81 dated 28.08.2012.			

35	Case No.:1/41/81-ALC2/2011	Party Name:XOL TECHNOLOGIES PVT LTD	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00346/AM12/	RLA File :31/83/040/00179/AM12/	Lic.No/Date:3110051788 08.12.2011	Defer Date: 23.10.2012
	Decision : NC observed that comments of C&PC is awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 23.10.2012.			

36	Case No.:7/47/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00466/AM12/	RLA File :03/95/040/00781/AM12/	Lic.No/Date:0310673378 29.12.2011	Defer Date: 23.10.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 23.10.2012.			

37	Case No.:3/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00469/AM12/	RLA File :03/95/040/00771/AM12/	Lic.No/Date:0310673367 29.12.2011	Defer Date: 23.10.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 23.10.2012.			

38	Case No.:4/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00470/AM12/	RLA File :03/95/040/00783/AM12/	Lic.No/Date:0310673375 29.12.2011	Defer Date: 23.10.2012
	Decision : NC observed that the case is under examination at DIT. The case stands deferred and to be relisted on 23.10.2012.			

39	Case No.:7/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00473/AM12/	RLA File :03/95/040/00777/AM12/	Lic.No/Date:0310673372 29.12.2011	Defer Date: 23.10.2012
	Decision : NC observed that the case is under examination at DIT. The case stands deferred and to be relisted on 23.10.2012.			

40	Case No.:8/5/81-ALC2/2012	Party Name:ARJAN IMPEX PVT.LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00075/AM13/	RLA File :05/23/040/00378/AM12/	Lic.No/Date:0510313233 03.01.2012	Defer Date: 23.10.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 21.09.2012 as under:- 1. Information in respect of item at Sl. No. 5 & 11 of Standard Deficiency Format. 2. Quantities of export and import items in Nos. also in addition to their weights. The case stands deferred and to be relisted on 23.10.2012.			

41	Case No.:6/47/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00465/AM12/	RLA File :03/95/040/00787/AM12/	Lic.No/Date:0310674642 04.01.2012	Defer Date: 23.10.2012
	Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to again remind the firm to expedite the reply. The case stands deferred and to be re-listed on 09.10.2012.			

42	Case No.:5/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00471/AM12/	RLA File :03/95/040/00799/AM12/	Lic.No/Date:0310674593 04.01.2012	Defer Date: 23.10.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 23.10.2012.			

43	Case No.:12/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00478/AM12/	RLA File :03/95/040/00776/AM12/	Lic.No/Date:0310674606 04.01.2012	Defer Date: 23.10.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 23.10.2012.			

44	Case No.:13/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00479/AM12/	RLA File :03/95/040/00786/AM12/	Lic.No/Date:0310674572 04.01.2012	Defer Date: 23.10.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 23.10.2012.			

45	Case No.:18/49/81-ALC2/2011	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Approved
	HQ File :01/81/050/00484/AM12/	RLA File :05/23/040/00360/AM12/	Lic.No/Date:0510313401 04.01.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(4)/2011-TW dated 23.08.2012 as under:- <u>Export Item</u>			
		Item of Export	Quantity	
		Ferro Molybdenum (molybdenum 60-65%)	95 M.T.	
<u>Import Item</u>				

S. No.	Import Item	Applied Qty.	Allowed Qty.
1.	Roasted molybdenum ore concentrates (molybdenum 55-60%)	100 MT	100 MT
2.	Ferro Silicon (silicon 75-80%)	35 MT	35 MT
3.	Aluminium Scrap for melting	15 MT	4MT

RA may take necessary action accordingly.

46	Case No.:15/49/81-ALC2/2011	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00481/AM12/	RLA File :03/95/040/00766/AM12/	Lic.No/Date:0310675713 10.01.2012	Defer Date: 23.10.2012
	Decision :NC observed that personal hearing in the above case is not required and hence decided to send a reminder to firm to submit following information:- 1. Information in respect of item at Sl. No. 5 & 11 of Standard Deficiency Format. 2. Quantities of export and import items in Nos. also in addition to their weights. The case stands deferred and to be relisted on 23.10.2012.			

47	Case No.:2/53/81-ALC2/2011	Party Name:ALA INDUSTRIAL CORPORATION	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00511/AM12/	RLA File :03/94/040/00894/AM12/	Lic.No/Date:0310676392 12.01.2012	Defer Date: 23.10.2012
	Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to again remind the firm to expedite the reply. The case stands deferred and to be re-listed on 09.10.2012.			

48	Case No.:7/53/81-ALC2/2011	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00516/AM12/	RLA File :06/24/040/00059/AM12/	Lic.No/Date:0610025577 18.01.2012	Defer Date: 23.10.2012
	Decision :NC observed that reply of the firm is not received and hence decided to send a reminder to firm to furnish reply. The case stands deferred and to be re-listed on 09.10.2012.			

49	Case No.:13/53/81-ALC2/2011	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Approved
	HQ File :01/81/050/00522/AM12/	RLA File :52/24/040/00048/AM12/	Lic.No/Date:5210037728 24.01.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 21.09.2012 as under:-			

1. Word “of relevant thickness” may be suffixed with the description of import item.
 2. Quantity of import item may be allowed as 171831Kgs. inclusive of 22% wastage after 1/3rd recovery.
- RA may take necessary action accordingly.

50	Case No.:20/53/81-ALC2/2011	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00529/AM12/	RLA File :11/24/040/00055/AM12/	Lic.No/Date:1110026712 25.01.2012	Defer Date: 23.10.2012
	Decision : NC observed that comments of DOT is awaited and decided to send a reminder to DOT to expedite comments. The case stands deferred and to be relisted on 23.10.2012.			

51	Case No.:21/49/81-ALC2/2011	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00487/AM12/	RLA File :03/95/040/00908/AM12/	Lic.No/Date:0310680479 06.02.2012	Defer Date: 23.10.2012
	Decision : NC observed that reply from the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 23.10.2012.			

52	Case No.:18/53/81-ALC2/2011	Party Name:PSL LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Approved
	HQ File :01/81/050/00527/AM12/	RLA File :03/95/040/00961/AM12/	Lic.No/Date:0310682203 15.02.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 21.09.2012 as under:- 1. Description and quantity of export product at Sl. No. 1 may be modified as under: “Corrosion(3LPP) & Concrete Weight Coated (CWC) Line Pipes, OD 323.9 MM x 12.7 MM (WT), 4.25 MM 3LPP, 50 mm CWC – 3246.40 mtrs.” 2. Description and quantity of export product at Sl. No. 2 may be modified as under: “Corrosion(3LPP) Coated Line Pipes, OD 323.9 MM x 12.7 MM (WT), 4.25 MM 3LPP– qty 84 mtrs.” 2. Words “OD 323.9 MM x 12.7 MM (WT)” may be suffixed with the description of export product at Sl. No. 3. 3. Words “OD 323.9 MM x 12.7 MM (WT), 50 MM CWC” may be suffixed with the description of export product at Sl. No. 4. 4. Net weight of export products at Sl. No. 1, 2, 3 & 4 may be specified as 907.59 MT, 8.616 MT, 3.573 MT & 3.905 MT respectively. 5. Quantities of import items at Sl.No. 1, 2 & 3 may be allowed as 12582 Kgs., 1903Kgs. & 1909 Kgs. respectively inclusive of 5 % wastage. 6. Word “Relevant “may be prefixed and with the description of import item at Sl.No. 4 and its quantity may be allowed as 4010.7 Sq.Mtrs. inclusive of 5% wastage. 7. Quantity of import item at Sl.No. 5 viz. Cement may be allowed as 109.8 MT inclusive of 5 % wastage.			

	7. Quantity of import item at Sl.No. 5 viz. Cement may be allowed as 109.8 MT inclusive of 5 % wastage.
	8. Quantity of import item at Sl.No. 6 viz. Prime Aluminium may be allowed as 361.64Kgs. inclusive of 5 % wastage.
	9. Quantities of import items at Sl.No. 7& 8 may be allowed on net to net basis as claimed by the firm
	RA may take necessary action accordingly.

53	Case No.:1/53/81-ALC2/2011	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00510/AM12/	RLA File :03/95/040/00973/AM12/	Lic.No/Date:0310683035 22.02.2012	Defer Date: 23.10.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 23.10.2012.			

54	Case No.:1/3/81-ALC2/2012	Party Name:ECIE IMPACT PVT. LTD	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00029/AM13/	RLA File :07/24/040/00446/AM12/	Lic.No/Date:0710086493 22.02.2012	Defer Date: 23.10.2012
	Decision : The Committee observed that the application of the firm is not received from RA despite reminder. NC decided to send a D.O. letter to Jt. DGFT, Bangalore to forward the application of the above firm. The case stands deferred and to be re-listed on 23.10.2012.			

55	Case No.:19/5/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00086/AM13/	RLA File :13/24/040/00049/AM12/	Lic.No/Date:1310038902 23.02.2012	Defer Date: 23.10.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 23.10.2012.			

56	Case No.:6/3/81-ALC2/2012	Party Name:MSP STEEL & POWER LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00034/AM13/	RLA File :02/24/040/00205/AM12/	Lic.No/Date:0210174594 27.02.2012	Defer Date: 23.10.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of MOS vide U.O. No. 2(7)/2012-TW dated 14.09.2012 as under:- (a) Type of steel making furnace for converting sponge iron to MS Billet. (b) Production of sponge Iron with corresponding consumption of Iron Ore and Pellets during 2011-12. (c) Technical characteristics of Pellets being imported. The case stands deferred and to be relisted on 23.10.2012.			

57	Case No.:21/3/81-ALC2/2012	Party Name:GG CABLES AND WIRES INDIA PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Approved
	HQ File :01/81/050/00049/AM13/	RLA File :07/24/040/00474/AM12/	Lic.No/Date:0710086632 28.02.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 21.09.2012 as under:- 1. Words “containing 16.47 MT of Copper Flat wire” may be suffixed with the description of export item. 2. Quantity of import item may be allowed as 16.63 MT inclusive of 1% wastage. RA may take necessary action accordingly.			

58	Case No.:6/53/81-ALC2/2011	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00515/AM12/	RLA File :03/94/040/01033/AM12/	Lic.No/Date:0310683926 29.02.2012	Defer Date: 23.10.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 23.10.2012.			

59	Case No.:17/53/81-ALC2/2011	Party Name:VINAYAK INTERNATIONAL	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00526/AM12/	RLA File :05/24/040/00431/AM12/	Lic.No/Date:0510319088 29.02.2012	Defer Date: 23.10.2012
	Decision :NC observed that case is under examination at DIPP. The case stands deferred and to be re-listed on 23.10.2012.			

60	Case No.:28/12/81-ALC2/2012	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Approved
	HQ File :01/81/050/00259/AM13/	RLA File :02/24/040/00229/AM12/	Lic.No/Date:0210174640 29.02.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(213)2011-ME dated 10.09.2012 as under:- The quantity of import is allowed as 515 MT with 3% wastage. RA may take necessary action accordingly.			

61	Case No.:10/3/81-ALC2/2012	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00038/AM13/	RLA File :56/24/040/00004/AM12/	Lic.No/Date:5610000111 01.03.2012	Defer Date: 23.10.2012
	Decision :NC observed that reply of the firm has been received and being forwarded to MOS for comments. The case stands deferred and to be re-listed on 23.10.2012.			

62	Case No.:8/53/81-ALC2/2011	Party Name:BEICO INDUSTRIES PVT.LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Approved
	HQ File :01/81/050/00517/AM12/	RLA File :03/94/040/01057/AM12/	Lic.No/Date:0310684454 02.03.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of C&PC vide O.M.No. 46011/63/2012-PC-II dated 31.08.2012 as under:-			
Item to be Exported		Quantity		
Paper Polyester Film Composite FLEXILAM 1.5N+4P+1.5N Size – 0.19 mm		1 kg		
Raw-material recommended for Import		Quantity		
1. Nomex Brand Paper 1.5 Mil		0.2761 kg		
2. Polyester Film 4.0mil		0.6613 kg		
3. Adhesive		0.1644 kg		
4. Hardner		0.0164 kg		
2. Item to be Exported		Quantity		
Paper Polyester Film Composite FLEXILAM 1.5N+6P+1.5N Size – 0.24 mm		1 kg		
Raw-material recommended for Import		Quantity		
1. Nomex Brand Paper 1.5 Mil		0.2059 kg		
2. Polyester Film 6.0mil		0.7510 kg		
3. Adhesive		0.1249 kg		
4. Hardner		0.0125 kg		
3. Item to be Exported		Quantity		
Paper Polyester Film Composite FLEXILAM 1.5N+9P+1.5N Size – 0.31 mm		1 kg		
Raw-material recommended for Import		Quantity		
1. Nomex Brand Paper 1.5 Mil		0.1504 kg		
2. Polyester Film 9.0miln		0.8190 kg		
3. Adhesive		0.1034 kg		
4. Hardner		0.0103 kg		
4. Item to be Exported		Quantity		
Paper Polyester Film Composite FLEXILAM 1.5N+12P+1.5N Size – 0.38 mm		1 kg		
Raw-material recommended for Import		Quantity		
1. Nomex Brand Paper 1.5 Mil		0.1065 kg		

1. NOMEX Brand Paper 1.5 mil	0.1005 kg
2. Polyester Film 12.0mil	0.9094 kg
3. Adhesive	0.0815 kg
4. Hardner	0.0082 kg

5. Item to be Exported	Quantity
Paper Polyester Film Composite FLEXITHERM 2N+3P+2N Size – 0.19 mm	1 kg
Raw-material recommended for Import	Quantity
1. Nomex Brand Paper 2 mil	0.3888 kg
2. Polyester Film 3.0mil	0.5500 kg
3. Adhesive	0.1750 kg
4. Hardner	0.0175 kg

6. Item to be Exported	Quantity
Paper Polyester Film Composite FLEXITHERM 2N+5P+2N Size – 0.24 mm	1 kg
Raw-material recommended for Import	Quantity
1. Nomex Brand Paper 2 mil	0.2905 kg
2. Polyester Film 5.0mil	0.6839 kg
3. Adhesive	0.1298 kg
4. Hardner	0.0129 kg

7. Item to be Exported	Quantity
Paper Polyester Film Composite FLEXITHERM 2N+7.5P+2N Size – 0.31 mm	1 kg
Raw-material recommended for Import	Quantity
1. Nomex Brand Paper 2 mil	0.2214 kg
2. Polyester Film 7.5mil	0.7776 kg
3. Adhesive	0.0989 kg
4. Hardner	0.0099 kg

8. Item to be Exported	Quantity
Paper Polyester Film Composite FLEXITHERM 2N+10P+2N Size – 0.38 mm	1 kg
Raw-material recommended for Import	Quantity
1. Nomex Brand Paper 2 mil	0.1771 kg
2. Polyester Film 10.0mil	0.8364 kg
3. Adhesive	0.0783 kg
4. Hardner	0.0078 kg

RA may take necessary action accordingly.

63	Case No.:24/3/81-ALC2/2012	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deterred and Re-indexed
	HQ File :01/81/050/00052/AM13/	RLA File :07/24/040/00498/AM12/	Lic.No/Date:0710086877 08.03.2012	Defer Date: 23.10.2012
	Decision : NC observed that comments of C&PC is awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 23.10.2012.			

64	Case No.:19/53/81-ALC2/2011	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Approved
	HQ File :01/81/050/00528/AM12/	RLA File :03/94/040/01113/AM12/	Lic.No/Date:0310685745 12.03.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 21.09.2012 as under:- 1. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No.1 & 2. 2. Quantity of import item at Sl. No. 1 may be allowed as 82.96 MT inclusive 33% wastage after 1/3 rd recovery from scrap. 3. Quantity of import item at Sl. No. 2 may be allowed as 47.307 MT inclusive 1 % wastage. RA may take necessary action accordingly.			

65	Case No.:22/3/81-ALC2/2012	Party Name:GG CABLES AND WIRES INDIA PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Approved
	HQ File :01/81/050/00050/AM13/	RLA File :07/24/040/00516/AM12/	Lic.No/Date:0710087011 15.03.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 21.09.2012 as under:- 1. Words "containing 8.052 MT of Copper Flat wire" may be suffixed with the description of export item. 2. Quantity of import item may be allowed as 8.13MT inclusive of 1% wastage. RA may take necessary action accordingly.			

66	Case No.:18/3/81-ALC2/2012	Party Name:WORLDFA EXPORTS PVT. LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00046/AM13/	RLA File :05/24/040/00465/AM12/	Lic.No/Date:0510320672 21.03.2012	Defer Date: 23.10.2012
	Decision : NC observed that reply received from the firm is not proper hence decided to send a letter to firm to submit reply specifically to the query raised. The case stands deferred and to be relisted on 23.10.2012.			

67	Case No.:26/3/81-ALC2/2012	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Approved
	HQ File :01/81/050/00054/AM13/	RLA File :05/23/040/00503/AM12/	Lic.No/Date:0510320549 21.03.2012	Defer Date:

	Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(8)/2010-TW dated 21.09.2012 (copy enclosed). R/A may take suitable consequential action accordingly.
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68	Case No.: 51/5/81-ALC2/2012	Party Name:M/S ATOZ EXPORTS,	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00118/AM13/	RLA File :29/24/040/00006/AM12/	Lic.No/Date:2910016705 21.03.2012	Defer Date: 23.10.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 23.10.2012.			

69	Case No.: 27/3/81-ALC2/2012	Party Name:SUNDER IMPEX,PVT. LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00055/AM13/	RLA File :05/24/040/00472/AM12/	Lic.No/Date:0510321160 27.03.2012	Defer Date: 23.10.2012
	Decision : NC observed that reply received from the firm is not proper hence decided to send a letter to firm to submit reply specifically to the query raised. The case stands deferred and to be relisted on 23.10.2012.			

70	Case No.: 5/5/81-ALC2/2012	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00072/AM13/	RLA File :34/21/040/00584/AM12/	Lic.No/Date:3410033687 27.03.2012	Defer Date: 23.10.2012
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be re-listed on 23.10.2012.			

71	Case No.: 21/5/81-ALC2/2012	Party Name:SHARON SOLUTIONS LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00088/AM13/	RLA File :04/24/040/00334/AM12/	Lic.No/Date:0410135106 27.03.2012	Defer Date: 23.10.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 23.10.2012.			

72	Case No.: 23/5/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00090/AM13/	RLA File :05/23/040/00511/AM12/	Lic.No/Date:0510321078 27.03.2012	Defer Date: 23.10.2012
	Decision : : NC observed that case is under examination at MOS. The case stands deferred and to be re-listed on 23.10.2012.			

73	Case No.:23/3/81-ALC2/2012	Party Name:STAIN LAY INDIA PVT. LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00051/AM13/	RLA File :05/24/040/00475/AM12/	Lic.No/Date:0510321216 28.03.2012	Defer Date: 23.10.2012
	Decision : NC observed that reply received from the firm is not proper hence decided to send a letter to firm to submit reply specifically to the query raised. The case stands deferred and to be relisted on 23.10.2012.			

74	Case No.:28/3/81-ALC2/2012	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00056/AM13/	RLA File :07/24/040/00523/AM12/	Lic.No/Date:0710087321 28.03.2012	Defer Date: 23.10.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 23.10.2012.			

75	Case No.:11/3/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00039/AM13/	RLA File :11/24/040/00062/AM12/	Lic.No/Date:1110026975 29.03.2012	Defer Date: 23.10.2012
	Decision : NC decided to send a letter to RA to provide hard copy of application. The Committee also decided to send a reminder to firm to submit reply to the query raised by DIPP. The case stands deferred and to be re-listed on 23.10.2012.			

76	Case No.:15/3/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00043/AM13/	RLA File :11/24/040/00061/AM12/	Lic.No/Date:1110026974 29.03.2012	Defer Date: 23.10.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 23.10.2012.			
77	Case No.:29/3/81-ALC2/2012	Party Name:VSM VENTURE CONTROL SYSTEMS PLTD	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Approved
	HQ File :01/81/050/00057/AM13/	RLA File :05/24/040/00482/AM12/	Lic.No/Date:0510321513 30.03.2012	Defer Date: 23.10.2012
	Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(47)/2012-IPHW dated 08.08.2012 as under:- The norms of above AA is ratified on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

78	Case No.:16/5/81-ALC2/2012	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00083/AM13/	RLA File :05/23/040/00537/AM12/	Lic.No/Date:0510321468 30.03.2012	Defer Date: 23.10.2012
	Decision :NC decided to refer the case to DHI for comments. The case stands deferred and to be re-listed on 23.10.2012.			

79	Case No.:12/5/85-ALC3/2012	Party Name:RAJGURU ENTERPRISES PVT.LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/85/050/00041/AM13/	RLA File :03/95/040/01049/AM12/	Lic.No/Date:0310689264 02.04.2012	Defer Date: 23.10.2012
	Decision :NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 21.09.2012 as under:- 1. Information in respect of item at Sl. No. 5& 11 of Standard Deficiency Format. 2. Quantities of export and import items in Nos. also in addition to their weights. The case stands deferred and to be re-listed on 23.10.2012.			

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Case No.:15/5/81-ALC2/2012	Party Name:INDIAN COMPANY LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Approved
HQ File :01/81/050/00082/AM13/	RLA File :05/23/040/00514/AM12/	Lic.No/Date:0510321773 04.04.2012	Defer Date:
Decision :NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(4)/2011-TW dated 23.08.2012 as under:-			
<u>Export Item</u>			
Item of Export		Quantity	
Ferro Molybdenum (molybdenum 60-70%)		237.5 M.T.	
<u>Import Item</u>			
S. No.	Import Item	Applied Qty.	Allowed Qty.
1.	Roasted molybdenum ore concentrates (molybdenum 55-60%)	250 MT	250 MT
2.	Ferro Silicon (silicon 75-80%)	87.5 MT	87.5 MT
3.	Aluminium Scrap for melting	37.5 MT	11 MT
R/A may take suitable consequential action accordingly.			

	Case No.:32/5/81-ALC2/2012	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Approved
	HQ File :01/81/050/00099/AM13/	RLA File :05/23/040/00513/AM12/	Lic.No/Date:0510321768 04.04.2012	Defer Date:

81

Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(4)/2011-TW dated 23.08.2012 as under:-

Export Item

Item of Export	Quantity
Ferro Molybdenum (molybdenum 60-70%)	152 M.T.

Import Item

S. No.	Import Item	Applied Qty.	Allowed Qty.
1.	Roasted molybdenum ore concentrates (molybdenum 55-60%)	160 MT	160 MT
2.	Ferro Silicon (silicon 75-80%)	56 MT	56 MT
3.	Aluminium Scrap for melting	24 MT	7 MT

R/A may take suitable consequential action accordingly.

82

Case No.:1/9/81-ALC2/2012	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Approved
HQ File :01/81/050/00170/AM13/	RLA File :03/94/040/01129/AM12/	Lic.No/Date:0310689721 04.04.2012	Defer Date:
Decision :NC decided to ratify the norms of above AA as per written comments of C&PC vide O.M No. 46011/64/2011-PC-II dated 10.09.2012 as under:-			
Item to be Exported		Quantity	
Cold Foil Blister Film		1 Kg.	
Raw-material recommended for Import		Quantity	
1. Cold Foil Blister Foil (60 micron PVC/45 micron Aluminium / 25 micron OPA (Nylon)		1.064 kg.	
2. Acrylate Coat		0.016 kg.	
R/A may take suitable consequential action accordingly.			

	Case No.: 19/3/81-ALC2/2012	Party Name:THEETA ELECTRICALS PVT LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status: Approved
	HQ File :01/81/050/00047/AM13/	RLA File :05/24/040/00411/AM12/	Lic.No/Date:0510321927 10.04.2012	Defer Date:

83	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 21.09.2012 as under:- - Quantities of export products from Sl. No. 1 to 5 may also be specified as 50000 Nos., 20000 Nos., 20000 Nos., 20000 Nos. & 5000 Nos. respectively in addition to their quantities in Kgs. 'UOM" of import items at Sl. No. 4, 14 & 15 may be corrected as Kgs. - Quantities of import items at Sl. Nos. 4, 14 & 15 may also be specified as 50,000 Nos., 20,000 Nos. & 20,000 Nos. respectively in addition to their weights. - Quantities of import items from Sl. No 1 to 18 may be allowed on net to net basis as claimed by the firm. R/A may take suitable consequential action accordingly.
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84

Case No.: 31/5/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status: Approved
HQ File :01/81/050/00098/AM13/	RLA File :07/24/040/00536/AM12/	Lic.No/Date:0710087566 10.04.2012	Defer Date:
Decision :NC decided to ratify the norms of above AA as per written comments of C&PC vide O.M. No. 46011/84/2009-PC-II dated 23.07.2012 as under:-			
Item to be Exported		Quantity	
Plastic moulded Components (Hear India B cover)		1 No.	
Raw-material recommended for Import		Quantity	
1. Relevant Polycarbonate Resin 2. Relevant QK 1022 Pin Bridge		1.05 kg/kg content in the export product. Net to net	
R/A may take suitable consequential action accordingly.			

85	Case No.:17/8/80-ALC2/2012	Party Name:BONLON STEELS PVT.LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Reject
	HQ File :01/80/050/00163/AM13/	RLA File :05/23/040/00535/AM12/	Lic.No/Date:0510321901 10.04.2012	Defer Date:
	Decision : NC decided to reject the case as per written comments of DIPP vide U.O. dated 21.09.2012 as under:- For manufacture of Power Cables, E.C. grade Copper is used and, therefore, copper scrap is not a suitable input for the export product. Application may, therefore, be rejected. R/A may take suitable consequential action accordingly.			

	Case No.: 42/5/81-ALC2/2012	Party Name:KUBER STEEL (INDIA)	Meet No/Date:12/81-ALC2/2012	Status: Deferred and Re-
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86			11.09.2012	indexed
	HQ File :01/81/050/00109/AM13/	RLA File :05/23/040/00007/AM13/	Lic.No/Date:0510322025 11.04.2012	Defer Date: 23.10.2012
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 23.10.2012.				

87	Case No.:22/5/81-ALC2/2012	Party Name:KATSUSHIRO MATEX INDIA PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00089/AM13/	RLA File :04/24/040/00002/AM13/	Lic.No/Date:0410135521 12.04.2012	Defer Date: 23.10.2012
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 23.10.2012.				

88	Case No.:4/5/81-ALC2/2012	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Closed
	HQ File :01/81/050/00071/AM13/	RLA File :03/95/040/00041/AM13/	Lic.No/Date:0310690712 13.04.2012	Defer Date:
Decision : The above case is treated as withdrawn as per firm's request vide letter dtd 28.07.2012. RA to examine the case whether case covered under para 4.7.1 of HBP vol-I or not.				

89	Case No.:7/5/81-ALC2/2012	Party Name:SHUBHLAXMI METALS & TUBES PVT.LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Closed
	HQ File :01/81/050/00074/AM13/	RLA File :03/95/040/00012/AM13/	Lic.No/Date:0310691313 19.04.2012	Defer Date:
Decision : The above case is treated as withdrawn as per firm's request vide letter dtd 27.07.2012. RA to examine the case whether case covered under para 4.7.1 of HBP vol-I or not.				

90	Case No.:47/5/81-ALC2/2012	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00114/AM13/	RLA File :02/24/040/00239/AM12/	Lic.No/Date:0210176729 19.04.2012	Defer Date: 23.10.2012
Decision : NC observed that case is under examination at MOS. The case stands deferred and to be re-listed on 23.10.2012.				

91	Case No.:4/9/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00173/AM13/	RLA File :13/24/040/00001/AM13/	Lic.No/Date:1310039475 19.04.2012	Defer Date: 23.10.2012

Decision : The Committee observed that reply of the firm has been received and being forwarded to MSME. The case stands deferred and to be re-listed on 23.10.2012.

92	Case No.:2/3/81-ALC2/2012	Party Name:ALA INDUSTRIAL CORPORATION	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00030/AM13/	RLA File :03/94/040/00018/AM13/	Lic.No/Date:0310691740 23.04.2012	Defer Date: 23.10.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 23.10.2012.			

93	Case No.:24/5/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Approved
	HQ File :01/81/050/00091/AM13/	RLA File :13/24/040/00005/AM13/	Lic.No/Date:1310039498 23.04.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(181)2011-ME dated 10.09.2012 as under:- The import of remelted lead ingot is allowed as 1.03 kg/kg content in export product. R/A may take suitable consequential action accordingly.			

94	Case No.:9/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00076/AM13/	RLA File :05/24/040/00025/AM13/	Lic.No/Date:0510323037 24.04.2012	Defer Date: 23.10.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 23.10.2012.			

95	Case No.:11/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00078/AM13/	RLA File :05/24/040/00012/AM13/	Lic.No/Date:0510323036 24.04.2012	Defer Date: 23.10.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 23.10.2012.			

96	Case No.:29/5/81-ALC2/2012	Party Name:KUMAR ENGINEERING WORKS	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00096/AM13/	RLA File :05/23/040/00170/AM12/	Lic.No/Date:0510323035 24.04.2012	Defer Date: 23.10.2012
	Decision : NC observed that reply received from the firm is not proper hence decided to send a letter to firm to submit reply specifically to the			

query raised. The case stands deferred and to be relisted on 23.10.2012.

97	Case No.:30/5/81-ALC2/2012	Party Name:JINDAL SAW LTD	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00097/AM13/	RLA File :05/23/040/00011/AM13/	Lic.No/Date:0510323033 24.04.2012	Defer Date: 23.10.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 23.10.2012.			

98	Case No.:45/5/81-ALC2/2012	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00112/AM13/	RLA File :34/24/040/00019/AM13/	Lic.No/Date:3410033930 24.04.2012	Defer Date: 23.10.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.10.2012.			

99	Case No.:26/5/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00093/AM13/	RLA File :13/24/040/00006/AM13/	Lic.No/Date:1310039541 25.04.2012	Defer Date: 23.10.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.10.2012.			

100	Case No.:49/5/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00116/AM13/	RLA File :02/24/040/00013/AM13/	Lic.No/Date:0210176896 25.04.2012	Defer Date: 23.10.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 23.10.2012.			

101	Case No.:20/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00087/AM13/	RLA File :05/24/040/00029/AM13/	Lic.No/Date:0510323261 26.04.2012	Defer Date: 23.10.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 23.10.2012.			

102	Case No.: 14/9/81-ALC2/2012	Party Name:MERRITRONIX PLTD.,	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00183/AM13/	RLA File :09/24/040/00029/AM13/	Lic.No/Date:0910052426 30.04.2012	Defer Date: 23.10.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 23.10.2012.			

103	Case No.: 37/5/81-ALC2/2012	Party Name:ASIAN COLOUR COATED ISPAT LTD	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00104/AM13/	RLA File :05/23/040/00023/AM13/	Lic.No/Date:0510323627 01.05.2012	Defer Date: 23.10.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 23.10.2012.			

104	Case No.: 38/5/81-ALC2/2012	Party Name:ARUN INTERNATIONAL	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00105/AM13/	RLA File :05/23/040/00017/AM13/	Lic.No/Date:0510323644 02.05.2012	Defer Date: 23.10.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 23.10.2012.			

105	Case No.: 39/5/81-ALC2/2012	Party Name:AUTONIX AUTO INDUSTRIES PVT.LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00106/AM13/	RLA File :05/23/040/00018/AM13/	Lic.No/Date:0510323869 02.05.2012	Defer Date: 23.10.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 23.10.2012.			

106	Case No.: 2/9/81-ALC2/2012	Party Name:ALUPAN COMPOSITEPANELS PVT.LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00171/AM13/	RLA File :05/23/040/00022/AM13/	Lic.No/Date:0510323888 03.05.2012	Defer Date: 23.10.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 21.09.2012 as under:- 1. Thickness of Aluminium sheet and thickness of PE core in the Composite Panel. 2. Thickness of import item at Sl. No.1 3. Quantities of import items at Sl. No 3 & 4 in Sq. mtrs. also in addition to their weights. 4. Use of HDPE in the export product 5. Information in respect of items at Sl.Nos. 4,5 & 11 of SDF .			

	The case stands deferred and to be re-listed on 23.10.2012.
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107	Case No.:13/9/81-ALC2/2012	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00182/AM13/	RLA File :09/24/040/00001/AM13/	Lic.No/Date:0910052468 03.05.2012	Defer Date: 23.10.2012
	Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information:- 1. Information in respect of items at Sl.Nos. 4,5 & 11 of SDF . The case stands deferred and to be re-listed on 23.10.2012.			

108	Case No.:41/5/81-ALC2/2012	Party Name:HAVELLS INDIA LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00108/AM13/	RLA File :05/23/040/00026/AM13/	Lic.No/Date:0510324071 07.05.2012	Defer Date: 23.10.2012
	Decision : The Committee observed that reply of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 23.10.2012.			

109	Case No.:6/9/81-ALC2/2012	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00175/AM13/	RLA File :13/24/040/00007/AM13/	Lic.No/Date:1310039642 07.05.2012	Defer Date: 23.10.2012
	Decision : The Committee observed that reply of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 23.10.2012.			

110	Case No.:43/5/81-ALC2/2012	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Withdraw
	HQ File :01/81/050/00110/AM13/	RLA File :05/24/040/00033/AM13/	Lic.No/Date:0510324689 14.05.2012	Defer Date:
	Decision : NC decided to withdraw the above case as the same was already approved in NC M.No.09/81 dated 31.07.2012.			

111	Case No.:9/9/81-ALC2/2012	Party Name:FLASH FORGE PVT LTD	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00178/AM13/	RLA File :26/24/040/00002/AM13/	Lic.No/Date:2610011219 21.05.2012	Defer Date: 23.10.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 23.10.2012.			

112	Case No.:16/9/81-ALC2/2012	Party Name:MERCURY INDUSTRIES LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00185/AM13/	RLA File :06/24/040/00009/AM13/	Lic.No/Date:0610027209 22.05.2012	Defer Date: 23.10.2012
	Decision :NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 23.10.2012.			

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Case No.:52/5/81-ALC2/2012		Party Name:PHOENIX FOILS PVT. LTD.		Meet No/Date:12/81-ALC2/2012 11.09.2012		Status:Approved	
HQ File :01/81/050/00119/AM13/		RLA File :03/95/040/00133/AM13/		Lic.No/Date:0310696586 29.05.2012		Defer Date:	
Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(15)/2011-TW dated 10.09.2012 as under:-							
Sl. No.	Description of Export	Qty. of Export	Description of Import	Import Qty. applied for	Import Qty. allowed		
1.	Cold Rolled Stainless Steel strips, thickness 0.10 MM to 0.70 MM Grade 304/304L, maximum width 240 MM	54844 Kg	Cold Rolled Stainless Steel coils, thickness 0.80 MM to 3 MM, minimum width 600 mm, Grade relevant to export item	59000 Kg	55940 Kg @ 1.02 Kg/Kg of Exports		
R/A may take suitable consequential action accordingly.							

114	Case No.:53/5/81-ALC2/2012		Party Name:PHOENIX FOILS PVT. LTD.		Meet No/Date:12/81-ALC2/2012 11.09.2012		Status:Approved	
	HQ File :01/81/050/00120/AM13/		RLA File :03/95/040/00134/AM13/		Lic.No/Date:0310696592 29.05.2012		Defer Date:	
	Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(15)/2011-TW dated 10.09.2012 as under:-							
Sl. No.		Description of Export		Qty. of Export	Description of Import		Import Qty. applied for	Import Qty. allowed
1		Cold Rolled		52054 Kg	Cold Rolled		59000	55022 Kg

1.	Cold Rolled Stainless Steel strips, thickness 0.10 MM to 0.70 MM Grade 304/304L, maximum width 240 MM	55954 Kg	Cold Rolled Stainless Steel coils, thickness 0.80 MM to 3 MM, minimum width 600 mm, Grade relevant to export item	58000 Kg	55055 Kg @ 1.02 Kg/Kg of Exports
R/A may take suitable consequential action accordingly.					

115	Case No.:54/5/81-ALC2/2012	Party Name:SIEMENS LTD	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00121/AM13/	RLA File :03/95/040/00131/AM13/	Lic.No/Date:0310696692 29.05.2012	Defer Date: 23.10.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.10.2012.			

116	Case No.:16/12/81-ALC2/2012	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Case Added
	HQ File :01/81/050/00247/AM13/	RLA File :56/24/040/00005/AM13/	Lic.No/Date:5610000535 29.05.2012	Defer Date:
	Decision : NC observed that application of the firm has been received and is being forwarded to MOS for comments. The case stands deferred and to be relisted on 23.10.2012.			

117	Case No.:1/6/81-ALC2/2012	Party Name:CABINET SYSTEMS & CONTROLS PVT. LTD	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Approved
	HQ File :01/81/050/00122/AM13/	RLA File :31/83/040/00044/AM13/	Lic.No/Date:3110054596 04.06.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 32/TSW(B)/12 dated 23.8.12 as under:- The above AA is ratified as per condition of GN-4 for engineering products on net to net basis. R/A may take suitable consequential action accordingly.			

118	Case No.:7/9/81-ALC2/2012	Party Name:S.S. EXIM,	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Reject
	HQ File :01/81/050/00176/AM13/	RLA File :05/24/040/00073/AM13/	Lic.No/Date:0510326665 05.06.2012	Defer Date:
	Decision : NC decided to reject the case as no manufacturing activity is involved. R/A may take suitable consequential action accordingly.			

R/A may take suitable consequential action accordingly.

119	Case No.:2/6/81-ALC2/2012	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00123/AM13/	RLA File :03/95/040/00170/AM13/	Lic.No/Date:0310697652 06.06.2012	Defer Date: 23.10.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 23.10.2012.			

120	Case No.:3/9/81-ALC2/2012	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Approved
	HQ File :01/81/050/00172/AM13/	RLA File :52/24/040/00007/AM13/	Lic.No/Date:5210038537 11.06.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 21.09.2012 as under:- 1. Word “of relevant thickness” may be suffixed with the description of import item. 2. Quantity of import item may be allowed as 171831 Kgs. inclusive of 22% wastage after 1/3 rd recovery. R/A may take suitable consequential action accordingly.			

121	Case No.:12/9/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Approved
	HQ File :01/81/050/00181/AM13/	RLA File :04/24/040/00043/AM13/	Lic.No/Date:0410137247 12.06.2012	Defer Date: 23.10.2012
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(33)/2012/TSW(B)/323 dated 18.09.2012 as under:- The above AA is ratified as per condition of GN-4 for engineering products on net to net basis. R/A may take suitable consequential action accordingly.			

122	Case No.:26/9/81-ALC2/2012	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00195/AM13/	RLA File :34/24/040/00053/AM13/	Lic.No/Date:3410034345 13.06.2012	Defer Date: 23.10.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DHI vide U.O. No 3(18)/2012/TSW(B)/318 dated 18.09.2012 as under:- 1. It is observed that firm has claimed higher wastage on electrical sheet, nomex paper and copper flat. Moreover, weight of nomex paper in kg for almost similar quantity of paper in square meter is given much higher if compared with previous case dealt recently. Hence firm is requested to furnish justification /clarification on above matter. 2. Information as per Sl No. 3 and 11 of SDF. The case stands deferred and to be re-listed on 23.10.2012.			

123	Case No.:18/9/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00187/AM13/	RLA File :05/23/040/00072/AM13/	Lic.No/Date:0510327287 14.06.2012	Defer Date: 23.10.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 23.10.2012.			

124	Case No.:5/9/81-ALC2/2012	Party Name:MAXOP ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00174/AM13/	RLA File :05/24/040/00086/AM13/	Lic.No/Date:0510327572 15.06.2012	Defer Date: 23.10.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 23.10.2012.			

125	Case No.:19/9/81-ALC2/2012	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00188/AM13/	RLA File :34/24/040/00062/AM13/	Lic.No/Date:3410034404 15.06.2012	Defer Date: 23.10.2012
	Decision : NC observed that reply of the firm has been received and is being forwarded to DIPP for comments. The case stands deferred and to be relisted on 23.10.2012			

126	Case No.:22/9/81-ALC2/2012	Party Name:SAM ALLOYS PVT.LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Approved
	HQ File :01/81/050/00191/AM13/	RLA File :03/95/040/00149/AM13/	Lic.No/Date:0310699002 18.06.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 21.09.2012 as under:- 1. Quantity of import item at Sl. No. 1 may be allowed as 163.66 MT inclusive of 1% wastage. 2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 39.76 MT inclusive of 2 % wastage 3. Quantities of import items at Sl. No. 3, 4 & 5 may be allowed as 100.96 MT, 201.92 MT & 51.47 MT respectively inclusive 1% wastage. R/A may take suitable consequential action accordingly.			

	Case No.:15/9/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Approved
	HQ File :01/81/050/00184/AM13/	RLA File :05/23/040/00071/AM13/	Lic.No/Date:0510327829 20.06.2012	Defer Date:

127

Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(4)/2011-TW dated 23.08.2012 as under:-			
<u>Export Item</u>			
Item of Export		Quantity	
Ferro Molybdenum (molybdenum 60-70%)		285 M.T.	
<u>Import Item</u>			
S. No.	Import Item	Applied Qty.	Allowed Qty.
1.	Molybdic Oxide/ Roasted molybdenum ore concentrates (molybdenum 55-60%)	250 MT	250 MT
2.	Ferro Silicon (silicon 75-80%)	105 MT	105 MT
3.	Aluminium Scrap for melting	45 MT	13 MT

R/A may take suitable consequential action accordingly.

128	Case No.: 15/12/81-ALC2/2012	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00246/AM13/	RLA File :10/24/040/00017/AM13/	Lic.No/Date:1010050083 21.06.2012	Defer Date: 23.10.2012
	Decision : NC observed that application of the firm has been received and is being forwarded to DIT for comments. The case stands deferred and to be relisted on 23.10.2012			

129	Case No.: 24/9/81-ALC2/2012	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00193/AM13/	RLA File :05/24/040/00106/AM13/	Lic.No/Date:0510328070 22.06.2012	Defer Date: 23.10.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 23.10.2012.			

130	Case No.: 17/12/81-ALC2/2012	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00248/AM13/	RLA File :11/24/040/00007/AM13/	Lic.No/Date:1110027130 22.06.2012	Defer Date: 23.10.2012
	Decision : NC observed that application of the firm has been received and is being forwarded to DOT for comments. The case stands deferred and to be relisted on 23.10.2012			

131	Case No.:18/12/81-ALC2/2012	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00249/AM13/	RLA File :11/24/040/00008/AM13/	Lic.No/Date:1110027131 22.06.2012	Defer Date: 23.10.2012
	Decision : NC observed that application of the firm has been received and is being forwarded to DOT for comments. The case stands deferred and to be relisted on 23.10.2012.			

132	Case No.:19/12/81-ALC2/2012	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00250/AM13/	RLA File :11/24/040/00006/AM13/	Lic.No/Date:1110027129 22.06.2012	Defer Date: 23.10.2012
	Decision : NC observed that application of the firm has been received and is being forwarded to DOT for comments. The case stands deferred and to be relisted on 23.10.2012			

133	Case No.:20/12/81-ALC2/2012	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00251/AM13/	RLA File :11/24/040/00009/AM13/	Lic.No/Date:1110027132 22.06.2012	Defer Date: 23.10.2012
	Decision : NC observed that application of the firm has been received and is being forwarded to DOT for comments. The case stands deferred and to be relisted on 23.10.2012			

134	Case No.:23/9/81-ALC2/2012	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Approved
	HQ File :01/81/050/00192/AM13/	RLA File :05/24/040/00096/AM13/	Lic.No/Date:0510328263 25.06.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(210)2011-ME dated 29.8.2012 subject to obtaining other statutory clearance by the firm, as under:- The norms of above AA is ratified on repeat basis as per earlier AA No. 0510317277 dated 10.02.2012 ratified in NC-II M.No. 04/81 dtd 03.07.2012 as under:- The import of Remelted Lead Ingot (containing 96.7796 % lead) is allowed as 2060 MT with 3% wastage. R/A may take suitable consequential action accordingly.			

135	Case No.:20/9/81-ALC2/2012	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00189/AM13/	RLA File :05/24/040/00110/AM13/	Lic.No/Date:0510328568 28.06.2012	Defer Date: 23.10.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The			

case stands deferred and to be re-listed on 23.10.2012.

136	Case No.:25/12/81-ALC2/2012	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00256/AM13/	RLA File :03/95/040/00211/AM13/	Lic.No/Date:0310700583 03.07.2012	Defer Date: 23.10.2012
	Decision :NC decided to refer the case to MSME for comments . The case stands deferred and to be re-listed on 23.10.2012.			

137	Case No.:8/12/81-ALC2/2012	Party Name:DEEPAK PRABHU MR.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Approved
	HQ File :01/81/050/00239/AM13/	RLA File :07/24/040/00152/AM13/	Lic.No/Date:0710089454 04.07.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA on repeat basis as per earlier AA No. 0710082842 dated 28.09.2011 ratified in NC M.No. 10 dtd 14.08.2012 on recommendation of DIT (vide U.O. No. 17(39)/2012-IPHW dated 09.08.2012) as under:- The above AA is ratified on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

138	Case No.:9/12/81-ALC2/2012	Party Name:KIRAN UDYOG,	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00240/AM13/	RLA File :09/24/040/00162/AM13/	Lic.No/Date:0910053186 04.07.2012	Defer Date: 23.10.2012
	Decision : NC decided to refer the case to DIPP (Chemical Division) for comments . The case stands deferred and to be re-listed on 23.10.2012.			

139	Case No.:1/12/81-ALC2/2012	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00232/AM13/	RLA File :07/21/040/00210/AM13/	Lic.No/Date:0710089529 09.07.2012	Defer Date: 23.10.2012
	Decision : NC decided to refer the case to DIT for comments . The case stands deferred and to be re-listed on 23.10.2012.			

140	Case No.:24/12/81-ALC2/2012	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00255/AM13/	RLA File :03/95/040/00238/AM13/	Lic.No/Date:0310701259 09.07.2012	Defer Date: 23.10.2012
	Decision : NC observed that application of the firm has been received and is being forwarded to MOS for comments. The case stands deferred and to be relisted on 23.10.2012			

141	Case No.: 2/12/81-ALC2/2012	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status: Approved
	HQ File :01/81/050/00233/AM13/	RLA File :07/24/040/00156/AM13/	Lic.No/Date:0710089554 10.07.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(80)/2012/TSW(B)/320 dated 18.09.2012 as under:- Import item at Sl No. 1 to 10:- allowed on net to net basis as per condition of GN-4 for engineering products . Import item at Sl No. 11 to 13:- These are consumables and their combined CIF value is restricted within two percent of FOB value of exports. R/A may take suitable consequential action accordingly.			

142	Case No.: 3/12/81-ALC2/2012	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status: Case Added
	HQ File :01/81/050/00234/AM13/	RLA File :05/23/040/00024/AM13/	Lic.No/Date:0510329213 10.07.2012	Defer Date:
	Decision : NC observed that application of the firm has been received and is being forwarded to DOT for comments. The case stands deferred and to be relisted on 23.10.2012			

143	Case No.: 23/12/81-ALC2/2012	Party Name:STEAM TURBINE ENGINEERING [I] PVT. LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00254/AM13/	RLA File :03/95/040/00223/AM13/	Lic.No/Date:0310701426 10.07.2012	Defer Date: 23.10.2012
	Decision : NC observed that application of the firm has been received and is being forwarded to DIPP for comments. The case stands deferred and to be relisted on 23.10.2012			

144	Case No.: 10/9/81-ALC2/2012	Party Name:AUTO COMP INDIA PVT. LTD	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00179/AM13/	RLA File :31/83/040/00074/AM13/	Lic.No/Date:3110054970 13.07.2012	Defer Date: 23.10.2012
	Decision :NC decided to refer the case to DHI for comments. The case stands deferred and to be relisted on 23.10.2012			

145	Case No.: 5/12/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status: Case Added
	HQ File :01/81/050/00236/AM13/	RLA File :04/24/040/00068/AM13/	Lic.No/Date:0410138055 13.07.2012	Defer Date:
	Decision : NC observed that application of the firm has been received and is being forwarded to DHI for comments. The case stands deferred and to be relisted on 23.10.2012			

	Case No.: 21/12/81-ALC2/2012	Party Name:NATIONAL STEEL AND AGRO	Meet No/Date:12/81-ALC2/2012	Status: Deferred
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146		INDUSTRIES LTD.,	11.09.2012	and Re-indexed
	HQ File :01/81/050/00252/AM13/	RLA File :56/24/040/00011/AM13/	Lic.No/Date:5610000794 13.07.2012	Defer Date: 23.10.2012
	Decision : NC observed that application of the firm has been received and is being forwarded to MOS for comments. The case stands deferred and to be relisted on 23.10.2012			

147	Case No.:11/9/81-ALC2/2012	Party Name:ADOR POWERTRON LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00180/AM13/	RLA File :31/83/040/00069/AM13/	Lic.No/Date:3110055034 18.07.2012	Defer Date: 23.10.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DHI vide U.O. No. 3(49)/2012/TSW(B)/321 dated 18.09.2012 as under:- 1. Brief Specification of Export Product. 2. Information as per Serial no. 11 of SDL to justify the quantity and wastage of imported input. The case stands deferred and to be relisted on 23.10.2012			

148	Case No.:7/12/81-ALC2/2012	Party Name:NYPRO FORBES PRODUCTS PVT LTD.,	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00238/AM13/	RLA File :04/24/040/00063/AM13/	Lic.No/Date:0410138236 19.07.2012	Defer Date: 23.10.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm and refer the case to C&PC after receipt of application. The case stands deferred and to be relisted on 23.10.2012.			

149	Case No.:22/12/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Case Added
	HQ File :01/81/050/00253/AM13/	RLA File :34/24/040/00090/AM13/	Lic.No/Date:3410034692 23.07.2012	Defer Date:
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 23.10.2012.			

150	Case No.:6/12/81-ALC2/2012	Party Name:JMW INDIA (P) LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Approved
	HQ File :01/81/050/00237/AM13/	RLA File :05/23/040/00144/AM13/	Lic.No/Date:0510330389 24.07.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(215)2011-ME dated 12.09.2012 as under:- Taking clue from SION C-1189 the import is allowed as 1.02 kg/kg content in export product i.e. with 2% wastage. R/A may take suitable consequential action accordingly			

151	Case No.: 27/12/81-ALC2/2012	Party Name:SHARON SOLUTIONS LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00258/AM13/	RLA File :04/24/040/00082/AM13/	Lic.No/Date:0410138336 24.07.2012	Defer Date: 23.10.2012
	Decision : NC observed that application of the firm has been received and is being forwarded to DIT for comments. The case stands deferred and to be relisted on 23.10.2012			

152	Case No.: 4/12/81-ALC2/2012	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00235/AM13/	RLA File :05/23/040/00137/AM13/	Lic.No/Date:0510330650 26.07.2012	Defer Date: 23.10.2012
	Decision : NC observed that application of the firm has been received and is being forwarded to DHI for comments. The case stands deferred and to be relisted on 23.10.2012			

153	Case No.: 11/12/81-ALC2/2012	Party Name:MAGNETI MARELLI UM ELECTRONIC SYSTEMS PVT.LTD.,	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00242/AM13/	RLA File :05/24/040/00141/AM13/	Lic.No/Date:0510330645 26.07.2012	Defer Date: 23.10.2012
	Decision : NC observed that application of the firm has been received and is being forwarded to DIT for comments. The case stands deferred and to be relisted on 23.10.2012			

154	Case No.: 10/12/81-ALC2/2012	Party Name:SAMRAT HOUSEWARE (P) LTD	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00241/AM13/	RLA File :04/24/040/00084/AM13/	Lic.No/Date:0410138485 30.07.2012	Defer Date: 23.10.2012
	Decision : NC observed that application of the firm has been received and is being forwarded to DIPP for comments. The case stands deferred and to be relisted on 23.10.2012			

155	Case No.: 12/12/81-ALC2/2012	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00243/AM13/	RLA File :05/24/040/00152/AM13/	Lic.No/Date:0510330945 31.07.2012	Defer Date: 23.10.2012
	Decision : NC observed that application of the firm has been received and is being forwarded to DIPP for comments. The case stands deferred and to be relisted on 23.10.2012			

	Case No.: 14/12/81-ALC2/2012	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD..	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
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156	HQ File :01/81/050/00245/AM13/	RLA File :05/24/040/00159/AM13/	Lic.No/Date:0510330957 31.07.2012	Defer Date: 23.10.2012
Decision : NC observed that application of the firm has been received and is being forwarded to DIPP/MSME for comments. The case stands deferred and to be relisted on 23.10.2012				

157	Case No.:13/12/81-ALC2/2012	Party Name:S.S. EXIM,	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00244/AM13/	RLA File :05/24/040/00167/AM13/	Lic.No/Date:0510331125 01.08.2012	Defer Date: 23.10.2012
Decision : NC observed that application of the firm has been received and is being forwarded to DIPP/MSME for comments. The case stands deferred and to be relisted on 23.10.2012				

158	Case No.:26/12/81-ALC2/2012	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2012 11.09.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00257/AM13/	RLA File :05/24/040/00200/AM13/	Lic.No/Date:0510333160 30.08.2012	Defer Date: 23.10.2012
Decision : NC observed that application of the firm has been received and is being forwarded to DIT for comments. The case stands deferred and to be relisted on 23.10.2012				

Offline Cases 11.09.2012

SI No. 193

CASE NO. AR- 136	M/s. Torrent Cables Ltd.
Meeting No. 12/81	F.No.01/81/050/377/AM10/DES-II
Dated:11.09.2012	Advance Licence No. 0810090290 dated 05.07.2010

Decision : NC observed that reply of the firm has been received and is being forwarded to DIPP for comments. The case stands deferred and to be relisted on 23.10.2012

SI No. 194

CASE NO. AR- 137	M/s. Aquatech Systems (Asia) Pvt. Ltd.
Meeting No. 12/81	F.No.01/81/050/0671/AM09/DES-II

Meeting No. 12/81	F.No.01/81/050/0077/AM09/DES-II
Dated:11.09.2012	Advance Licence No. 3110033111 dated 17.03.2008

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 23.10.2012.

Sl. No. 195

CASE NO. AR- 78	M/s HBL Power System Ltd.
Meeting No. 12/81	F.No.01/81/050/0344/AM11/DES-II
Dated:11.09.2012	Advance Licence No. 0910044263 dated 12.11.2010

Decision : NC decided to modify the norms of above AA as per written comments of DIPP vide U.O. dated 21.09.2012 as under:

1. Words "90 cells" suffixed with the description of export products at Sl.No. 1 & 2 may be omitted.
2. Used life expired Silver Oxide Zinc Batteries at Sl.No. 1 of import item may be allowed on net to net basis (ABL-SZ202 -5 Nos./450 Cells & ABL-SZ230-1No./90 Cells) in lieu of "Silver Ingots/Sheets/Foils" in view of the clearance/NOC granted by Ministry of Environment & Forest.

R/A may take suitable consequential action accordingly.

Sl. No. 196

CASE NO. AR- 53	M/s. Lietner Shriram Manufacturing Limited
Meeting No. 12/81	F.No.01/81/050/0488/AM10/DES-II
Dated:11.09.2012	Advance Licence No. 0410110189 dated 15.12.2009
	RLA's F.No.04/24/040/00236/AM10

Decision : NC observed that comments of C&PC is awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 23.10.2012.

Sl No. 197

CASE NO. AR- 124	M/s. M/s Bharat Heavy Electricals Ltd.
Meeting No. 12/81	F.No.01/81/050/476/AM10/DES-II
Dated:11.09.2012	Advance Licence No. 0510249536 dtd 17.09.2009

Decision : NC observed that similar cases of M/s BHEL, Noida were considered in NC-I in its meeting No. 12/13 dated 04.09.2012 and the decision of NC-I is reproduced below:-

This case was considered in detail in the Norms Committee. The representative of DHI explained that in this case the items which are being imported are being supplied as such and there is no manufacturing activity involved. These are being imported by BHEL, Noida Office and they only are supplying these imported items directly to the project sites. The imported items are not being sent to any of their manufacturing facilities for carrying out any manufacturing activity. The Committee took into consideration the clarification already issued by PIC in its meeting No.11/AM12 dated: 27-01-2012 in the case of M/s Instrumentation Ltd and also Policy Circular No.50 dated 28.12.2011. Policy Circular 50 explicitly clarifies that if the goods are imported and supplied as such, then such supplies do not amount to deemed exports and hence deemed export benefits will not be admissible. In view of this, the Committee decided to reject this case.

NC-II in its meeting decided to take similar action and thus rejected this case.

RLA may take necessary action accordingly.

SI No. 198

CASE NO. AR- 125	M/s. M/s Bharat Heavy Electricals Ltd.
Meeting No. 12/81	F.No.01/81/050/441/AM10/DES-II
Dated:11.09.2012	Advance Licence No. 0510257036 dtd 28.01.2010

Decision : NC observed that similar cases of M/s BHEL, Noida were considered in NC-I in its meeting No. 12/13 dated 04.09.2012 and the decision of NC-I is reproduced below:-

This case was considered in detail in the Norms Committee. The representative of DHI explained that in this case the items which are being imported are being supplied as such and there is no manufacturing activity involved. These are being imported by BHEL, Noida Office and they only are supplying these imported items directly to the project sites. The imported items are not being sent to any of their manufacturing facilities for carrying out any manufacturing activity. The Committee took into consideration the clarification already issued by PIC in its meeting No.11/AM12 dated: 27-01-2012 in the case of M/s Instrumentation Ltd and also Policy Circular No.50 dated 28.12.2011. Policy Circular 50 explicitly clarifies that if the goods are imported and supplied as such, then such supplies do not amount to deemed exports and hence deemed export benefits will not be admissible. In view of this, the Committee decided to reject this case.

NC-II in its meeting decided to take similar action and thus rejected this case.

RLA may take necessary action accordingly.

SI No. 199

CASE No. AR- 03	M/s. Delton Cables Ltd
Meeting No. 12/81	F.No. 01/81/162/026/AM'13/DES-II
Dated:11.09.2012	Advance Licence No. 0510173458 dated 02.01.06
	Clarification on instrumentation cables is the part of Electric cables

Decision : NC after deliberating upon the above case decided to clarify as under:-

As BS 5308 is mentioned in Shipping Bills the same can be accepted as Instrumentation cable. Electric cable BS 5308 are in fact instrumentation cable BS 5308.

R/A may take suitable consequential action accordingly.

SI No. 200

CASE NO. –AR-01	M/s Mercury Industries Ltd.
Meeting No. 12/81	F.No.01/81/50/202/AM12/DES-II
Dated:11.09.2012	Advance licence No. 0610022807 dtd 12.07.2011

Decision : The case is under examination at MOS. The case stands deferred and to be relisted on 23.10.2012.

SI No. 201

CASE NO. AR-28	M/s JSW Severfield Structures
Meeting No. 12/81	F.No.01/81/50/238/AM12/DES-II
Dated:11.09.2012	Advance licence No. 0310648317 dtd 12.08.2011

Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information:-

1. SI No. 3,5,11 of SDF.

The case stands deferred and to be relisted on 23.10.2012.

SI No. 202

CASE NO. AR-35	M/s PME Power Solutions(I) Ltd., Noida
Meeting No. 12/81	F.No.01/81/50/90/AM09/DES-II
Dated:11.09.2012	Advance licence No. 0510216261 dtd 12.02.2008

Decision : NC decided to call the firm to appear before Committee for personal hearing in next NC scheduled to be held on 09.10.2012. The case stands deferred and to be relisted on 09.10.2012.

SI No. 203

CASE NO. AR- 16	M/s Giesecke & Devrient india Pvt. Ltd.
Meeting No. 12/81	F.No. 1/81/50/116/AM08/DES-II
Dated:11.09.2012	Advance Licence No. 0510203871 dated 21.05.2007

Decision :NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No.17(67)/2007-IPHW dated 27.8.2012 as under:-

The above AA is ratified on net to net basis with accountability clause.

R/A may take suitable consequential action accordingly.

SI No. 204

CASE NO. AR- 36	M/s Kotak urja Pvt. Ltd.
Meeting No. 12/81	F.No. 1/81/50/373/AM09/DES-II
Dated:11.09.2012	Advance Licence No. 0710059579 dated 04.09.2008

Decision :NC decided to refer the case again to MNRE for re-examination in light of their recommendation in another case of same firm (AA No. 0710077559 dated 24.02.2011 ratified in NC M.No. 1/81 dtd 10.4.2012). The case stands deferred and to be relisted on 23.10.2012.

SI No. 205

CASE NO. AR- 142	M/s Heena Metals
Meeting No. 12/81	F.No. 01/81/050/175/AM12/DES-II
Dated:11.09.2012	Advance Licence No 0310645667 dated 02.08.2011

Decision :NC decided to defer the case for next NC scheduled to be held on 09.10.2012.

SI No. 206

CASE NO. AR- 37	M/s The West Coast Paper Mills Ltd.
Meeting No. 12/81	F.No. 01/81/050/1007/AM07/DES-II
Dated:11.09.2012	Advance Licence No 0710050520 dated 12.03.2007

Decision :NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(28)/2007-IPHW dated 05.05.2009 and 10.09.2012 as under:-

Sl. No.	Import Item	Quantity Applied	Quantity allowed
1.	Optical Fibre Single Mode	4874.000 Km	4837.84 Km
2.	Colouring ink Ultra Violet Curable	45.000 Kg	44.44 Kg.
3.	REPERMUTANT THERMOPLASTIC	1000.000 Kg	1072.6 Kg

3.	PBI Polybutylene Terphthalate	1086.000 Kg	1072.6 Kg
4.	Filling Jelly Thixotropic Jelly Compound	681.000 Kg	681.0 Kg
5.	Water Blocking Yarn	20.000 Kg	19.76 Kg
6.	FRP 2.5 MM Fibre Reinforced Plastic Rod	58.000 Kg	58.0 Kg
7.	High Density Polyethylene	3412.00 Kg	3411.92 Kg

It may be noted that the import quantity recommended by DIT is based on the following:-

- For item at S. No.1: 5% additional length over the length of the cable.
 - For item at S. No.2:-
 - For the cases where SION exists, imports restricted to the quantity as applied for, the latter being lesser.
 - For the cases where SION does not exist, the quantity has been calculated. However, the import has been restricted to the quantity asked for, this being lesser.
 - For item at S. No.3: 2% wastage has been permitted for the cases where requirements are higher than SION or where no SION exists.
 - For item at S. No.4: 2% wastage has been permitted for the cases where requirements are higher than SION or where no SION exists, however, the imports has been restricted to quantity as applied for by the party, this being lesser.
 - For item at S. No.5: wastage restricted to 2%.
 - For item at S. No.6: FRP length has been taken as 1Km/Km of OFC & wastage restricted to 2% for individual cables, but as the total imports requested by the party was lesser, the total imports has been restricted to quantity applied for.
 - For item at S. No.7: The imports restricted to the quantity as applied.
- R/A may take suitable consequential action accordingly.

PART – C – DEFERRED

Sl. No. 43

CASE NO. C - 09	M/s Vedanta Aluminium Ltd., Jharsuguda.
Meeting No. 12/81	F.No.01/81/162/009/AM'11/DES-II
Dated:11.09.2012	

Decision : NC observed that comments of M/o Mines is awaited and decided to send a reminder to M/o Mines to expedite comments. The case stands deferred and to be relisted on 23.10.2012.

Sl No. 44

CASE NO. C- 3	M/s. Marua Electronics (India) Pvt. Ltd., Chennai
Meeting No. 12/81	F.No.01/81/162/613/AM'11/DES-II
Dated:11.09.2012	Fixation of wastage norms in r/o M/s Maruwa Electronics

Dated:11.09.2012	Fixation of package norms in the HPS Maratha Electronics Ltd., Chennai an 100% EOU unit

Decision : The case is under examination at MSME. The case stands deferred and to be relisted on 23.10.2012.

SI No. 45

CASE NO. C- 09	M/s Welspun Corp Ltd
Meeting No. 12/81	F.No.01/81/162/728/AM'10/DES-II (vol-II.)
Dated:11.09.2012	Request for modification of SION C-593

Decision :NC reiterated its earlier decision taken on the above matter in M.No. 39/81 dated 13.12.2011(held on 19.12.2011) (Case No. AR-88) and rejected the request of the firm.

SI No. 46

CASE NO. C- 10	M/s KEC International Ltd
Meeting No. 12/81	F.No.01/81/162/315/AM'13/DES-II
Dated:11.09.2012	Clarification sought as to whether DEPB benefit is available under entry at SIno. 24 of the product group "Engineering" on export of "Transmission Towers".

Decision : NC decided to defer the case for examination and to be relisted on 23.10.2012.

SI No. 47

CASE NO. C- 11	M/s Bimetal Bearings Ltd.
Meeting No. 12/81	F.No.01/81/162/52/AM'13/DES-II
Dated:11.09.2012	Fixation of SION for Lead free Powder CuSn8Ni1

Decision :NC observed that the case is under examination at MSME. The case stands deferred and to be relisted on 23.10.2012.

Supplementary Agenda

CASE NO. C- 08	Reference received from Ministry of Steel
Meeting No. 12/81	F.No.01/81/162/246/AM13/DES-II
Dated:11.09.2012	Modification of existing SION C-469 and fixation of two new SIONs for Colour Coated Steel Sheets /Strip.

|_____|
Decision : NC observed that revised comments on the above matter have been received from MOS. NC decided to process the case on file for issue of Public Notice for modification of SION C-469 and fixation of two new SIONs for Colour Coated Steel Sheets/Strip.
